## NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P. (IB) No.507/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10th November 2017, 10.30 A.M.

Name of the Company		SREI Infrastructure Finance Limited-Versus-Confident Solar Pvt.Ltd.		
Under Section		7 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

NEHA SOMANI, Practising Company Secretary

SREI Infrastrudire

Finance Ltd./

Financial Creditor Jamani

10/11/2017

ORDER

Ld. Pr. CS for the financial creditor is present. No one is present from the corporate debtor's side.

Ld. Pr. CS for the petitioner has filed affidavit of service which shows that notice was issued through e-mail. Inspite of service of notice corporate debtor has not appeared in court and no reply has been filed.

We have heard the part arguments of the Ld. Pr. CS of the petitioner. It has come to our notice that the petitioner has not field the certified copy of the bank statement. Petitioner is directed to file supplementary affidavit annexing the certified copy of the bank statement within 3 days.

List on 17/11/2017 for admission.

(Jinan K.R.)

Member (J)

(Vijai Pratap Singh) Member (J)

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